

Raids conducted by Income-tax Department during emergency

855. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether Income-tax Department conducted raids in the offices and residences of many political leaders and their relatives during Emergency including Shri Rajni Patel and Mr. Shah of Bombay;

(b) if so, the names of such persons and their addresses along with the details of unaccounted assets recovered from each person, or his company or firm;

(c) the cases out of the aforesaid list which were not pursued by the erstwhile Government;

(d) whether some of the important papers out of these cases are missing; and

(e) if so, what action has been taken by Government thereon?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (e). A search and seizure operation is authorised by the Commissioner of Income-tax/Director of Inspection if in consequence of information in his possession, he has reason to believe that the person concerned is in possession of any money bullion or other valuable article or thing which has not been or would not be disclosed, or has omitted or failed to produce such books of account or other documents as required by a summons or a statutory notice or would not produce any books of account or other documents in response thereto. During the years 1975-76 and 1976-77, Income-tax Authorities conducted search and seizure operations in 6206 cases. Information in respect of the political activities, if any, of all the persons whose premises were searched, is not available. If the Hon'ble Member desires to have information in

respect of any particular case or cases, the same will be collected and furnished.

2. Income-tax Authorities did not conduct any search in the case of Shri Rajni Patel.

As regards Shri Shah of Bombay: It is presumed that the Hon'ble Member is referring to Late Shri Vinay K. Shah of M/s. Baroda Rayon Corporation Ltd. No search was conducted in the case of Shri Shah. However, during the course of the operations in the case of M/s. Baroda Rayon Corporation Ltd., of which Shri Shah was the Managing Director, his cabin in the premises of the company was searched and some papers were seized from his possession. Besides books of account etc., spinnerettes of the value of about Rs. 20,000 were seized from the premises of the said Company. The spinnerettes have since been released. The assessment proceedings in the Company's case are in progress.

The matter relating to seizure of some of the papers from the possession of Shri Shah is before the Shah Commission of Inquiry. Action as may be called for, will be taken after the Commission gives its findings.

**महाराष्ट्र सरकार को सप्लाई किया गया
खाद्य तेल**

856. श्री स्वप्नराज राव मनकर : क्या बाणिज्य तथा नागरिक पूर्ति और महकामिना मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्र सरकार ने महाराष्ट्र सरकार को कितना खाद्य तेल देने का आश्वासन दिया था;

(ख) केन्द्र सरकार के आश्वासन के बावजूद राज्य सरकार द्वारा खाद्य तेल की पूरी सप्लाई स्वीकार न करने के क्या कारण हैं;

(ग) महाराष्ट्र सरकार ने खाद्य तेल की कितनी मात्रा स्वीकार की; और

(घ) क्या महाराष्ट्र सरकार ने केन्द्र सरकार से प्राप्त इस तेल का उपयोग केवल नगरीय क्षेत्रों में वितरण के लिये किया और ग्रामीण क्षेत्रों में वितरण के लिये नहीं ?

वाणिज्य तथा नागरिक पूर्ति और सह-कारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोषल) : (क) केन्द्रीय सरकार ने महाराष्ट्र सरकार की खाद्य तेलों-आयातित रिपनीड तेल और आयातित मूगफली के तेल की पूरी माग की पूर्ति करने का आश्वासन दिया था ।

(ख) राज्य सरकार ने 5000 मीटरी टन मूगफली का तेल नहीं उठाया जो उन्हें उनकी माग के अनुसार आवंटित किया गया था, क्योंकि राज्य सरकार का कहना यह है कि बाजार से माल की आमद उस समय हुई जबकि उनके पास टन तेल को परिष्कृत करने तथा इसे त्योहार के मौसम तक वितरित करने के लिए पर्याप्त समय नहीं रह गया था ।

(ग) दिसम्बर, 1976 और जून, 1977 के दौरान राज्य सरकार को 2,250 मीटरी टन आयातित कच्चा रेपसीड तेल आवंटित किया गया, जिसमें से उन्होंने 1,625 मीटरी टन तेल उठा लिया है । उन्होंने 1,870 मीटरी टन आयातित सोयाबीन का तेल भी उठा लिया है । राज्य सरकार ने जून से अक्टूबर, 1977 तक वितरण के लिए गणेश फ्लोर मिल्स, बम्बई से कुल 3000 मीटरी टन परिष्कृत रेपसीड तेल के आवंटन के लिये अनुरोध किया था, जिसमें से उन्होंने केवल 862 मीटरी टन तेल उठाया है ।

(घ) राज्य सरकारों को यह सलाह दी गयी थी कि वे परिष्कृत रेपसीड तेल का वितरण छोटे-छोटे कस्बों और गांवों में भी करें, किन्तु शर्त यह है कि तेल का वितरण केवल साइसेंसयुदा उचित दर की दुकानों के माध्यम से 7.50 रुपये प्रति किलोग्राम के अधिकतम फुटकर मूल्य पर किया जाय । प्रतीत होता है कि महाराष्ट्र सरकार ने केन्द्र सरकार द्वारा स्मरण कराये जाने के बावजूद इस अवसर का पूरा-पूरा लाभ नहीं उठाया ।

Furnishing of residences of executives by nationalised banks

857. SHRI SHIV SAMPATI RAM:
Will the Minister of FINANCE be pleased to state:

(a) the guidelines in respect of furnishing the residence of their executives by the nationalised banks

(b) the amount so far spent by each nationalised bank on the furnishing of the residences of their executives;

(c) the maximum amount spent at one time by any bank on furnishing one residence and the name of the executive whose residence was so furnished;

(d) whether the sanction for such furnishing was accorded by the Board of Directors of such Banks; and

(e) how do Government propose to deal with such corrupt executives of the nationalised banks?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (e). Certain levels of officers in different nationalised banks are being given furnished accommodation at present, as per the terms of their appointment in the bank. Different banks have their internal instructions on the standards of furnishings to be provided for various levels